

GOVERNMENT OF INDIA  
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

RAJYA SABHA  
UNSTARRED QUESTION NO.401  
TO BE ANSWERED ON 4<sup>TH</sup> FEBRUARY, 2022

**FAKE RATION CARD HOLDERS IN THE COUNTRY**

401 # SHRI HARNATH SINGH YADAV:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether Government is aware that there are such ration card holders in large numbers in the country who are availing ration facility from two or more places;
- (b) if so, the details thereof, State-wise; and
- (c) whether Government has taken any action against such fake ration card holders and Government officials responsible for issuing such fake ration cards, if so, the details thereof?

**A N S W E R**  
**THE MINISTER OF STATE CONSUMER AFFAIRS, FOOD AND**  
**PUBLIC DISTRIBUTION**  
**(SHRI ASHWINI KUMAR CHOUBEY)**

(a) & (b): Under the National Food Security Act (NFSA), inter-alia, the operational responsibilities of the Targeted Public Distribution System (TPDS) such as identification of eligible beneficiaries/ households under the Act, issuance of ration cards to them as per eligibility, distribution of foodgrains to them from Fair Price Shops (FPSs), etc. rests with the State/UT Governments. Further, as per the TPDS Control Order, 2015 under NFSA, the State/UT Governments periodically review their lists of ration card holders to weed out potentially ineligible, duplicate or bogus ration cards from their respective systems, after proper verification as per their own norms. Accordingly, the States/UTs have reported cancellation of about 4.28 Crore bogus ration cards during the period 2014 to 2021 so far. A State/UT wise number of ration cards deleted by States/UTs during 2014 to 2021 is at Annexure.

(c): Moreover, under NFSA an offence committed in violation of the TPDS Control Order 2015 is liable for penal action under the Essential Commodities Act, 1955. Thus, the Order empowers State/UT Governments to take punitive action in case of any contravention of relevant provisions of these Orders.

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# ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (a) & (b) OF THE UNSTARRED QUESTION NO.401 FOR ANSWER ON 04.02.2022 IN THE RAJYA SABHA.

**Number of bogus ration cards deleted by States/UTs during the period 2014 to 2021 so far:**

Sl.	State/UT	Total Ration Cards deleted during 2014 to 2021
1	Andhra Pradesh	12,21,283
2	Andaman & Nicobar	949
3	Arunachal Pradesh	5,626
4	Assam	3,40,831
5	Bihar	7,54,572
6	Chandigarh	88
7	Chhattisgarh	13,57,677
8	DNH and Daman & Diu	13,909
9	Delhi	3,23,047
10	Goa	1,64,050
11	Gujarat	3,29,587
12	Haryana	4,07,678
13	Himachal Pradesh	65,694
14	Jammu and Kashmir	85,859
15	Jharkhand	10,21,712
16	Karnataka	21,54,193
17	Kerala	1,62,900
18	Ladakh	614
19	Lakshadweep	1,441
20	Madhya Pradesh	23,53,760
21	Maharashtra	41,65,552
22	Manipur	61,198
23	Meghalaya	13,109
24	Mizoram	4,103
25	Nagaland	45,347
26	Odisha	6,86,211
27	Puducherry	89,164
28	Punjab	4,75,357
29	Rajasthan	22,66,485
30	Sikkim	28,820
31	Tamil Nadu	3,04,140
32	Telangana	18,73,325
33	Tripura	1,91,793
34	Uttar Pradesh	1,70,75,301
35	Uttarakhand	6,46,337
36	West Bengal	41,09,873
	<b>Total</b>	<b>4,28,01,585</b>

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